

**Quantum of pension vis-a-vis
cost of living**

4508. PROF. MADHU DANDAVATE :
Will the PRIME MINISTER be pleased to
state :

(a) whether the Association of Pensioners
have repeatedly demanded liberalisation of
Governments policy towards pension to re-
tired Government employees;

(b) if so, the suggestions made by or-
ganisations of pensioners regarding pension
including linking up quantum of pension
with the cost of living index; and

(c) the reaction of Government to the
suggestions from the organisations of pen-
sioners ?

THE DEPUTY MINISTER IN THE
MINISTRY OF PERSONNEL AND
TRAINING, ADMINISTRATIVE RE-
FORMS & PUBLIC GRIEVANCES AND
PENSION (SHRI P. CHIDAMBARAM) :
(a) to (c). Yes, Sir. The pensioners and
their associations have been representing to
the Government for liberalisation of pen-
sionary benefits including setting up a
separate commission for pensioners, provision
of medical facilities, leave travel concession,
city compensatory allowance, etc. The
Government have since amended the terms of
reference of the Fourth Pay Commission to
enable the Commission to examine the struc-
ture of pension for both present and future
pensioners, including death-cum-retirement
gratuity benefits and make recommendations
which may be desirable and feasible having
regard to other relevant factors.

**News item captioned 'outlay cut hits
submarine R&D'**

4509. SHRI V. TULSIRAM : Will the
Minister of DEFENCE be pleased to state :

(a) whether Government have seen a
news item published in the Economic Times
dated 15 November, 1985 captioned 'Outlay
cut hits submarine R&D';

(b) if so, the details of cut in the alloca-
tions made and the extent to which such a
cut has adversely affected the defence pro-
duction particularly the submarines;

(c) whether Government are considering
to review their decision and release the
amount already allocated for the purpose;
and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE
DEPARTMENT OF DEFENCE RE-
SEARCH AND DEVELOPMENT (SHRI
ARUN SINGH) : (a) to (d). The news item
dealing with the activities of the Central
Water and Power Research Station, Pune,
refers, inter alia, to "submarine transport"
and not to submarines, per se. The CWPRS
is not undertaking and Research and Devel-
opment effort for defence submarines. There-
fore, the question of any cuts on the alloca-
tions made for the CWPRS affecting defence
production or naval submarines does not
arise.

**Nagpur as second capital of
Maharashtra**

4510. SHRI BANWARI LAL PUROHIT :
SHRI MUKUL WASNIK :

Will the Minister of HOME AFFAIRS
be pleased to state :

(a) whether as per the Nagpur pact of
1956, the people of Vidarbha region were
assured that Nagpur city will be given status
of second capital of Maharashtra;

(b) whether no such status has been
given to Nagpur till date; and

(c) the reasons therefor and when such a
status is proposed to be given to Nagpur ?

THE MINISTER OF HOME AFFAIRS
(SHRI S. B. CHAVAN) : (a) to (c). The
Nagpur Agreement of 1953 (not 1956) was
signed by certain political leaders. The
Government of India is not concerned with
this Agreement.

**Extradition treaties with
foreign countries**

4511 SHRI BRAJAMOHAN MOHANTY :
SHRI RANJIT SINGH GAEKWAD :
SHRI VILAS MUTTEMWAR :

Will the Minister of EXTERNAL
AFFAIRS be pleased to state :